

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH - COURT NO. II

Excise Appeal No. 51967 of 2019-SM

(Arising out of order-in-appeal No. 113-119(SM) CE/JPR/2019 dated 01.05.2019 passed by the Commissioner (Appeals), Central Excise & Central Goods, Service Tax, Jaipur).

M/s M. D. Steels Pvt. Ltd.,
F-669, RIICO Industrial Area, Bhiwadi
Distt- alwar (Raj.)- 301019.

Appellant

VERSUS

**Commissioner of Central Excise
& Central Goods and Service Tax**
Block-A, Surya nagar, Alwar (Raj.)-301001.

Respondent

AND

Excise Appeal No. 51968 of 2019-SM

(Arising out of order-in-appeal No. 113-119(SM) CE/JPR/2019 dated 01.05.2019 passed by the Commissioner (Appeals), Central Excise & Central Goods, Service Tax, Jaipur).

Chandra Prakash, Director
M/s M. D. Steels Pvt. Ltd.,
F-669, RIICO Industrial Area, Bhiwadi
Distt- alwar (Raj.)- 301019.

Appellant

VERSUS

**Commissioner of Central Excise
& Central Goods and Service Tax**
Block-A, Surya Nagar, Alwar (Raj.)-301001

Respondent

APPEARANCE:

Ms. J. Kainaath, Advocate for the appellant
Shri P. Juneja, Authorised Representative for the respondent

CORAM:

HON'BLE MR. ANIL CHOUDHARY, MEMBER (JUDICIAL)

FINAL ORDER NOS.51108-51109/2021

DATE OF HEARING/DECISION: 09.03.2021

ANIL CHOUDHARY:

The appellant has settled their dispute with the respondent- Department under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In token of final settlement, Revenue has issued certificates in Form SVLDRS-4 on 27.04.2020 and 22.06.2020. Accordingly, the appeal is disposed of in terms of the final settlement of the dispute between the parties under the Scheme.

(Dictated and pronounced in open Court)

(Anil Choudhary)
Member (Judicial)

Ckp